

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 211
CP No. 13/213/221/JPR/2018
Under Section 216, 213 and 221 of
Companies Act, 2013

In the matter of:

M/s Krishna Sales Corporation & Ors. ...Petitioners

Versus

The Rajasthan Industrial Gases Ltd. ...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Kumar Sejvani, Adv.
For the Respondent : Amol Vyas, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. An adjournment request has been made by the learned counsel for the Petitioner and the same has been communicated to the opposite counsel. In the interest of justice, the matter is adjourned. List the matter on 13.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024